

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00553/2018 &
MA NO.060/00738/2018**

Chandigarh, this the 10th day of May, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

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1. Sunita Malhotra, aged about 55 years, wife of Sh. Rajnish Malhotra, Sr. Dietician with Additional Charge of Chief Dietician, Department of Dietetics, Postgraduate Institute of Medical Education and Research, Chandigarh.
2. Sunita Bhatti, aged about 48 years, wife of Late Sh. Kuldeep Singh, Dietician, Department of Dietetics, Postgraduate Institute of Medical Education and Research, Chandigarh.
3. Nancy Sahni, aged about 44 years, wife of Sh. Sandeep Singh, Dietician, Department of Dietetics, Postgraduate Institute of Medical Education and Research, Chandigarh.
4. Banchha Nidhi Behera, aged about 50 years, son of Sh. Katiram Behera, Dietician, Department of Dietetics, Postgraduate Institute of Medical Education and Research, Chandigarh.

(All applicants Group-B employees)

....APPLICANTS

(Present: Mr. Karan Singla, Advocate)

VERSUS

1. Postgraduate Institute of Medical Education and Research, Sector 12, Chandigarh, through its Director.
2. Governing Body of Postgraduate Institute of Medical Education and Research, Sector 12, Chandigarh through its Chairman.
3. Union of India, through Secretary, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi 110011.

....RESPONDENTS

ORDER (Oral)**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-****MA No.060/00738/2018**

Heard.

Taking into consideration, the common cause of action, similar nature of relief claimed, common interest in the matter, and for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

OA No.060/00553/2018

The main contention of learned counsel, at this stage, is that, although the applicants have moved representations dated 28.07.2015 (Annexure A-8), dated 04.02.2016 (Annexure A-9) and dated 23.02.2016 (Annexure A-10), for redressal of their grievances, which were duly recommended, by virtue of letters dated 07.09.2016 (Annexure A-13), dated 01.10.2016 (Annexure A-14), dated 24.08.2017 (Annexure A-16) and dated 26.12.2017 (Annexure A-17) by Governing Body of PGI (respondent no.2), but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicants, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to The Secretary, Ministry of Health and Family Welfare, (respondent no.3) to finally decide the indicated representations, by passing a speaking & reasoned order and in accordance with law, within a period of three months, from the date of receipt of a certified copy of this order.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 10.05.2018.

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